

**INCOME TAX APPELLATE TRIBUNAL  
AGRA BENCH "DB": AGRA  
SHRI SATBEER SINGH GODARA, JUDICIAL MEMBER  
AND  
BEFORE SHRI M. BALAGANESH, ACCOUNTANT MEMBER  
(Through virtual hearing)**

**ITA No. 36/AGR/2021  
(Assessment Year: 2015-16)**

<b>M/s. APM Construction,</b>	Vs. Pr. CIT,
Opposite Mandakinipuram,	Agra-1
Kasganj Road, Etah(UP),	
(Appellant)	(Respondent)
<b>PAN: AASFA9351L</b>	

Assessee by :	Shri Naveen Garg, Adv
Revenue by:	Shri Sukesh Kumar Jain, CIT DR

Date of Hearing	06/02/2025
Date of pronouncement	06/02/2025

**ORDER**

**PER M. BALAGANESH, A. M.:**

1. The appeal in ITA No.36/AGR/2021 for AY 2015-16, arises out of the order of the Id Pr. Ld. Commissioner of Income Tax, Agra-1 [hereinafter referred to as 'Id. Pr. CIT" in short] dated 23.03.2021 against the order of assessment passed u/s 143(3) of the Income-tax Act, 1961 (hereinafter referred to as 'the Act') dated 27.12.2017 by the ITO, Ward-3(1), Etah (hereinafter referred to as 'Id. AO').
2. At the outset, the assessee filed a letter dated 06.02.2025 wherein, he submitted that the assessee does not want to press the appeal and prayed for disposal of appeal accordingly.
3. The Ld. DR does not have any objection for the said request of the Id AR.

4. We have gone through the request submitted by the assessee and since the DR does not have any objection, the appeal is allowed to be withdrawn.

5. In the result the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 06/02/2025.

-Sd/-  
**(SATBEER SINGH GODARA)**  
**JUDICIAL MEMBER**

-Sd/-  
**(M. BALAGANESH)**  
**ACCOUNTANT MEMBER**

Dated: 06/02/2025  
A K Keot

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1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR  
ITAT, New Delhi